

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-1091(ND)2018

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2019**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT  
Solutions Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Petitioner:** Ms. Mudrika Bansal, Advocate


**For the Respondent:** Ms. Ishita Srivastava, Advocate for IRP

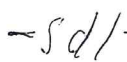
**ORDER**

The name of the RP has still not been proposed. Court notice be issued to the Indian Overseas Bank who is a major Financial Claimant in this case. Notice be effected on them returnable on 14<sup>th</sup> January, 2018. Dasti.

While Ld. Counsel appearing on behalf of the Ex-Directors ensured that full cooperation shall be provided to the IRP, with all the details to be provided within 1 week, no such steps has been taken.

Bailable Warrants be issued for the Ex-Directors in the sum of Rs. 20,000/- returnable on 18<sup>th</sup> January, 2019. The said bailable warrants be sent directly to the concerned SHOs as well. Dasti.

  
**(V. K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**